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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A. NO. 220/2004
IN
O.A. NO.1304/2004

New Delhi, this the 27th day of November, 2004

Hon'ble Mr. Sarweshwar Jha, Member (A)

Shri Mritunjay Rajak,
S/o Late Shri Guhiraam Rajak,
R/o 125/2, Pushp Vihar,
New Delhi

.... Respondent

Versus

Union of India,
Through Secretary,
Department of Electronics,
Electronics Niketan,
6, CGO Complex,
New Delhi-110 003

Joint Director (Personnel),
Department of Electronics,
Electronics Niketan,
6, CGO Complex,
New Delhi – 110 003

... Review Applicants

O R D E R (By Circulation)

By Sarweshwar Jha, A.M.:

This Review Application has been filed on behalf of the Union of India for review of the Tribunal's order dated 26.5.2004 by which OA No.1304/2004 was disposed of in the following terms:

“4. However, considering the fact that a simple request has been made by the applicant to give weightage for his past service, it is considered that the ends of justice will be met if the OA is disposed of at the admission



stage itself with a direction to the respondents to keep the contents of this OA in view while considering the case of the applicant.

5. With this, the OA stands disposed of."

2. Review of the order is sought mainly on the ground that there are errors apparent on the face of record inasmuch as the applicant in the OA had made wrong and misleading averments regarding submissions of his application for the post of Staff Car Driver. I am unable to accept this contention for the simple reason, as would be seen from the operative portion of the order, that direction was given to the respondents to keep the contents of the OA in view while considering the case of the applicant. Therefore, it cannot be said that there are errors apparent on the face of the record, as alleged, warranting a review.

3. Resultantly, the present RA is not maintainable under Order 47, Rule 1 CPC read with Section 22 (3)(1)(f) of AT Act, 1985 and is accordingly rejected.


(Sarweshwar Jha)
Member (A)

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